

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar Judicial, Jammu)

Subject: Judicial directions passed by the Hon'ble High Court vide Order dated 28.07.2026 in CR No. 30/2026, titled "Indu Bhushan and another Vs. Abdul Hameed and others".

CIRCULAR

No: 252/RJ/HCWJ/2026

Dated: 01.08.2026

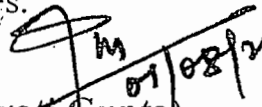
Whereas, the Hon'ble High Court of Jammu & Kashmir and Ladakh at Jammu, vide Order dated 28.07.2026 passed in CR No. 30/2026, titled "*Indu Bhushan and another Vs. Abdul Hameed and others*", has directed the Registrar Judicial of this Court to ensure that henceforth, whenever any plaint is appended, the documents filed along with the plaint are also made part of the petition.

Now, therefore, in strict compliance with the above-said directions of the Hon'ble Court, it is hereby ordered and directed that:

1. All Officers and Officials of the Filing Counter of the High Court Wing, Jammu, shall ensure that whenever a copy of a plaint is appended or annexed to any Revision Petition, Writ Petition, Appeal, or any other judicial presentation, it is mandatory that all accompanying documents, annexures, exhibits, and lists of documents filed along with that plaint before the subordinate court are also compiled and made an integral part of the petition paper-book.
2. All such appended trial court documents must be properly paginated, clearly marked, and accurately reflected in the main Index of the petition being filed before this Hon'ble High Court.
3. The dealing hands and Section Officer at the Filing Counter shall thoroughly scrutinize every incoming case file. They must cross-verify if any annexed plaint contains a reference to documents or annexures. In the event that the corresponding documents filed before the trial court have been omitted, the Filing Counter shall immediately mark the filing as "Defective". Under no circumstances shall an incomplete petition, lacking the foundational trial court documents of an appended plaint, be cleared or have its deficiency removed for listing, or be placed before the Hon'ble Benches for hearing.

Any negligence or oversight by the dealing staff of the Filing Counter in the implementation of these directions shall be viewed as a serious dereliction of duty. It will invite immediate disciplinary action under the applicable rules.

By Order of the Hon'ble Court.


(Swati Gupta)
Registrar Judicial

No: 1876 /RJ/HCWJ/2026

Dated: 01.08.2026

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Copy forwarded to the:

1. Worthy Registrar General, High Court of J&K and Ladakh, for kind information.
2. Worthy Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh, for the kind information of His Lordship.

3. Secretary to Hon'ble Mr. Justice Rajnesh Oswal, for the kind information of His Lordship. This is with reference to the Order dated 28.07.2026 passed in CR No: 30/2026.
4. President, High Court Bar Association, Jammu, with a request to widely circulate this *circular* among the learned members of the Bar for seamless compliance.
5. All Joint Registrars/Deputy Registrars/Assistant Registrars, High Court Wing, Jammu, for strict supervision.
6. All Section Officers/Dealing Clerks of the Filing Counter High Court Wing, Jammu for information and necessary compliance.
- ✓ 7. In-charge, NIC, High Court Wing, Jammu to upload this Circular on the official website of this Hon'ble High Court of J&K and Ladakh.
8. Office Order File/Record File.

Registrar Judicial

[Signature]
01/08/2026